

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

EXCISE Appeal No. 10338 of 2014

[Arising out of Order-in-Appeal No OIA-VAD-EXCUS-001-APP-400-402-13-14 dated 30.09.2013 passed by Commissioner Central Excise & ST, Vadodara]

Lubrizol Advanced Materials India Pvt. Limited **Appellant**

P.O. Manjusar, Taluka : Savli, VADODARA
GUJARAT

VERSUS

Commissioner of Central Excise & ST, Vadodara **Respondent**

1st Floor, Central Excise Building,
Race Course Circle, Vadodara,
Gujarat-390007

APPEARANCE :

None for the Appellant

Shri Dharmendra Kanjani, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)

HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/10141 / 2020

DATE OF HEARING/ DECISION : 21.01.2020

RAMESH NAIR :

The appellant have filed a request letter to withdraw this appeal as they opted for the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. Accordingly, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**